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WP-2287-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,  
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 21<sup>st</sup> OF JULY, 2025

WRIT PETITION No. 2287 of 2025

*SMT. VANMALA RAJAK AND OTHERS*

*Versus*

*THE STATE OF MP AND OTHERS*

.....  
Appearance:

Shri Vinayak Prasad Shah - Advocate for petitioners.

Dr. S.S. Chouhan, Government Advocate for respondents.

.....  
WITH

WRIT PETITION No. 5345 of 2025

*BHANU PRATAP LODHI AND OTHERS*

*Versus*

*THE STATE OF MADHYA PRADESH AND OTHERS*

.....  
Appearance:

*Shri V.P. Shah, Advocate for petitioner.*

*Dr. S.S. Chouhan, Advocate for respondents.*

.....  
ORDER

*Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice*

Learned counsel for the petitioners submits that petitioners have given a representation to the State and the State has assured that the representations are likely to be considered favourably but pendency of the present petitions is coming in the way of the respondents passing an appointment order in the



favour of the petitioners.

He accordingly seeks leave to withdraw the petitions reserving right of the petitioners to approach afresh in case the appointment order is not given in favor of the petitioners.

In view of the above petitions are dismissed as withdrawn with liberty, as prayed for.

**(SANJEEV SACHDEVA)**  
**CHIEF JUSTICE**

**(VINAY SARAF)**  
**JUDGE**

MSP